

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 183 of 2020

IN THE MATTER OF:

Ram Prakash Gupta

...Appellant

Vs.

Radhey Shyam Sharma & Ors.

...Respondents

Present:

For Appellants: Mr. Saraswata Mohapatra, Advocate.

**For Respondents: Mr. Sonia Mathur, Sr. Advocate with Mr. Sushil Kumar Dubey, Advocate for R-1.
Mr. Vaibhav Mishra, Advocate for R-3.**

ORDER

(Through Virtual Mode)

23.12.2020: Mr. Vaibhav Mishra, the Learned Counsel appearing for the Respondent No. 3 informs this Tribunal that the Reply/Response/Counter of the Respondent No.3 is not yet filed till date and in this regard prays for short time. Acceding to his request, the said Learned Counsel Mr. Vaibhav Mishra for the Respondent No. 3 is permitted to file Reply/Response/Counter (As a last opportunity) on or before 12.01.2021. The Office of the Registry is permitted to receive the same.

It is lucidly made quite clear that the Reply/Response/Counter of Respondent No. 3 shall be served by the Learned Counsel of Respondent No. 3 upon the Learned Counsel for the Appellant as well as the Learned Counsel appearing for Respondent No. 1 & 2 three days before the next date of hearing. It is open to the Appellant as well as other Respondent Nos. 1 & 2 to file Rejoinder, if any for the Reply of Respondent No. 3.

The Registry is directed to List the matter on **22nd January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Ms.Shreesha Merla]
Member (Technical)

sr/nn

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